

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-121
IB-1185(ND)/2019

IN THE MATTER OF:

M/s. Oswal Minerals Ltd=

Vs.

M/s. Satellite Cabels Pvt. Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 04.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Proxy Counsel Ms. Jyoti P Nambiar, for the applicant

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private notice at the Registered office address of the Corporate Debtor by all modes and file the proof of service along with an affidavit on or before next date of hearing.

List the matter on 01.2.2021.

- Sd. -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd. -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit